

Central Administrative Tribunal, Principal Bench

R.A. No.149/2000 and MA 767 & 768 of 2001 In  
O.A. No.356/1998

New Delhi this the 2nd day of July, 2001

Hon'ble Mr. Kuldip Singh, Member (J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

Shri Arun Shankar & Anr.

- Applicants

Versus

Union of India & Ors.

- Respondents

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 149/2001 has been filed by the applicant for review of the order passed in OA 356/1998 on 12.09.2000.

2. We have gone through the RA and find that the applicants have been unable to point out any error apparent on the face of record which may call for review of the order and moreso they have tried to re-argue the whole case again by filing the present RA which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. MA 767/2000 has been filed by the review applicants for condonation of delay in filing the review applicant. MA is rejected.

4. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly MA 768/2000 is rejected.

*Shanta*

(Mrs. Shanta Shastry)  
Member (A)

*Kuldip*

( Kuldip Singh )  
Member (J)

/Rakesh